

# LOK SABHA DEBATES

## LOK SABHA

Monday, March 3, 1975/Phalguna 12,  
1896 (Saka)

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

### ORAL ANSWERS TO QUESTIONS

उत्तर प्रदेश के चावल का बीज के  
रूप में निर्यात

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181. श्री हेमेश्वर सिंह बनैरा :  
श्री जयलालचरण जोशी :

क्या कुचि और सिन्हाई मंत्री यह बताने  
की कृपा करेंगे कि :

(क) उत्तर प्रदेश से चावल के बीज के  
नाम पर किस प्रकार तस्करी की गई;

(ख) चावल की इस प्रकार बिक्री  
किन किन फर्मों को की गई, ये फर्म किन किन  
राज्यों में स्थित हैं और प्रत्येक फर्म को कितने  
मूल्य का चावल बेचा गया;

(ग) उत्तर प्रदेश सरकार ने केन्द्रीय  
जांच ब्यूरो द्वारा जांच किये जाने  
के लिये किस तारीख को अनुरोध किया  
और केन्द्रीय जांच ब्यूरो द्वारा जांच का  
अनुरोध किस कारण से टुकराया गया;

(घ) इस घोटाले की जांच के बारे में पूर्ण  
तथ्य क्या हैं; और

(ङ) क्या जांच प्रतिबन्धन की प्रति सभा  
पटल पर रखी जायेगी ?

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
AND IRRIGATION (SHRI ANNA-  
SAHEB P. SHINDE) (a) to (e): A  
statement is laid on the Table of the  
House.

### Statement

(a), (b), (d) and (e). The report  
on the enquiry instituted by the Gov-  
ernment of Uttar Pradesh on the al-  
leged sale of paddy in the garb of  
seed<sub>s</sub> is awaited. It is, therefore, not  
possible at this stage to give the de-  
tails of the firms to which the paddy  
was sold, their location etc.

(c) The Government of U.P. in  
their communication to the Ministry  
of Home Affairs dated 22-6-1974 had  
made a request that this case be en-  
trusted to the C.B.I. for investiga-  
tion. In view of the limited man-  
power with the C.B.I. and the tasks  
they already had in hand, the U.P.  
Government were informed that it  
would not be possible for the C.B.I.  
to take investigation of this case.

SHRI HEMENDRA SINGH BAN-  
ERA: I have seen the statement and  
it is, as usual, evasive. On 14th June,  
1974 in the Times of India a news  
item had appeared regarding the U.P.  
seed scandal. Then, on 26.8.74 an  
Unstarred Question was put to the  
hon Minister. Then again, on 18th  
November, 1974 a Starred Question  
was asked on the floor of the House.  
Going through the statement, it  
appears that it is yet another  
scandal which has been exposed  
and it clearly shows the dishonesty  
of the ruling party who are in  
league with the U.P. State Govern-  
ment. I want to ask whether it is  
a fact that the grant for CBI in 1974-  
75 was Rs. 5.81 lakhs and in 1975-  
76 it is Rs. 6 crores? It sounds absurd  
when the Minister says in reply to  
part (c) that in view of the limited  
man-power with the CBI and the

tasks they had already in hand, the UP Government were informed that it would not be possible for the CBI to take up the investigation of this case. I want to know whether it is a fact that two senior Ministers' relatives are involved in this scandal. I do not want to name the Ministers. In view of the fact that a senior VIP is involved in the scandal, may I know whether the Union Government will consider again requesting the CBI to investigate into the scandal?

**SHRI ANNASAHEB P. SHINDE:** I am very sorry the hon. member is unnecessarily making statements which are totally baseless. In fact, on the floor of the House, I mentioned on the last occasion after my discussion with the Chief Minister of UP that there is not even a *prima facie* case against any Central Minister's relation as far as this matter is concerned. The CID of UP has made further investigation and there is no trace of any *Prima facie* evidence against any Central Minister's relation. Hon. members should not make allegations which are not at all supported by even a small evidence or material. I hope he would realise his responsibility in such matters.

As far as the CBI's role is concerned, the CBI does not necessarily accept all cases sent by the State Governments. If the hon. member wants to know what is the role of the CBI in State matters, he can put a question to the Home Minister and get the answer.

**SHRI HAMENDRA SINGH BAN-ERA:** I fail to understand the answer of the hon. minister. His senior colleague's son is involved in the scandal. The son of Shri Tripathi, who was UP Chief Minister, is involved in this. So, it is all the more essential to entrust this enquiry to the CBI.

**SHRI ANNASAHEB P. SHINDE:** I take strong exception to what the hon. member is saying. In fact, even after my reply, he is saying like this. I think he should apologise for it. Or, he should produce documents on

the basis of which he is making the allegation. It is very irresponsible on the part of the hon. member to have made this remark. Even when other colleagues make allegations, they take a lot of care not to bring in anybody's name in this. As I said, the investigation has not at all disclosed that any relation of any Central Minister is even remotely involved in this.

**MR. SPEAKER:** If you are basing your information on certain documents why don't you produce them in the House? This has become a habit to make allegations against people who do not happen to be sitting in the House.

**SHRI HAMENDRA SINGH BAN-ERA:** Is he prepared to place on the Table the report of the investigation?

**MR. SPEAKER:** Leave aside his report. You must have got something on which you base your allegation. Why don't you produce it?

**SHRI HAMENDRA SINGH BAN-ERA:** Let them institute a CBI enquiry and I will produce it. (*Interruption*).

**MR. SPEAKER:** Next Question

**Steps taken under SFDA and MFAL scheme in West Bengal**

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\*187. **SHRI M. S. PURTY:**  
**SHRI TUNA ORAON:**

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether a large number of agricultural labourers in West Bengal are coming to the towns in search of alternative employment;

(b) if so, steps taken under the schemes, Small Farmers Development Agency and Marginal Farmer's and Agricultural Labourers in the State to check the outflow of small and marginal farmers to the cities;